

DIVISION BENCH

ITEM NO.105

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) NO.09/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 19th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	DCB BANK LTD & ANR. V/S M/S COSMOS INFRAESTATE PVT. LTD.
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Hashmat Nabi, Adv. : *For the Financial Creditor*

Sh. Ujjawal Satsangi, Adv. : *For the Corporate Debtor*

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Counsel representing the Corporate Debtor states that the settlement talks are at an advance stage *inter se* between the parties. He therefore, seeks time to formalize the said settlement.
- 2.** Let the matter be adjourned to 29th May, 2024 to await the settlement, if any, or otherwise the final argument from the respective parties would be heard in case if the settlement is not reached.

-Sd-

**(Ashish Verma)
Member (Technical)**

19th April, 2024

*Avaneesh Kumar Singh
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**